

3

O.A.NO.38 OF 2007

ORDER DATED 07.02.07

Heard Mr.P.K.Mohapatra,Ld.Counsel for the Applicant and Mr.S.K.Ojha,Ld.Standing Counsel for the Respondents; on whom a copy of this O.A. has already been served.

2. Applicant has filed this O.A. seeking direction to the Respondents to take immediate steps for changing his category from Junior Clerk to his original cadre i.e. Technician with all service and financial benefits at par with his juniors. He has filed a representation dated 12.12.06 before the Divisional Railway Manager(P) (Res.No.3) which has been forwarded by the Sr.Divl.Electrical Engineer(Res.No.5) with the following observation:

"It would be in the interest of Rly. to allow him in technician category which is his original category. He is a good worker and should get promotion which will help administration."

Applicant states that his representation has remained un-answered and the Counsel for the Applicant drew our attention to another representation dated 09.02.05 addressed to Divl.Railway Manager (Res.No.4).

3. In view of the above, since the above representations are pending for disposal, it is premature to intervene in the matter at this stage. However, Res.No.3 and 4 are directed to dispose of the

representations pending with them with a speaking order, within a month from the date of receipt of this order. Copies of the O.A. be sent to the Res.Nos.3 and 4 for consideration.

4. With the above, this O.A. is disposed of at the admission stage.

thus, to which both parties have no objection.

5. Send copies of this order along with copies of the O.A. to the Respondents and free copies of this order be handed over to the Counsel for both the parties.

B3/17/2
MEMBER(ADMN.)

Ldr.
VICE-CHAIRMAN